

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 29 OF 2017 &
IA NO. 42 OF 2017**

Dated: 24th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Vodafone India Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Navin Chawala
Mr. Shamik Bhatt
Mr. Rajeev Kumar

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Mr. Sameer Malik
Mr. Varun Agarwal for R.2

ORDER

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2. ***Admit.***

**IA NO. 42 OF 2017
(Appl. for stay)**

We have heard learned counsel for the parties. Looking into the controversy involved, we list this application for hearing on 21.02.2017.

Mr. Varun Agarwal, learned counsel appearing for Respondent No.2 makes a statement that without prejudice to the rights and contentions of Respondent No.2, Respondent No.2 shall raise bills, however, no coercive steps will be taken till 21.02.2017. We accept this statement.

List this application for hearing on 21.02.2017. Tag to Appeal No. 342 of 2016.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson